

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS**SITTING ARRANGEMENT - From 03.07.2017**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and M. Sundar, J.	All Public Interest Litigations, Writ Appeals relating to Mines & Minerals, Industries & Forests; Income Tax Appeals and Writ Appeals relating to Income Tax Appeals, Appeals arising out of Orders/Judgments/Decrees passed on the Original Side of the High Court relating to Intellectual Property Cases, Arbitration & Conciliation Act, 1996 / Arbitration Act, 1940 and matters relating to Admiralty Jurisdiction.
1a	M. Sundar, J.	When Division Bench is not sitting Old Writ Petitions which are ready for hearing
2	Huluvadi G. Ramesh, J. and G. Jayachandran, J.	Writ Petitions relating to Service, to be heard by a Division Bench (other than Judicial Service), Writ Appeals relating to Service and & Labour (other than matters relating to Judicial Service), Appeals arising out of Orders/ Judgments of the Central Administrative Tribunal. Letter Patent Appeals, Criminal Contempt and Appeals relating to orders in Contempt Proceedings, Second Appeals filed under Tamil Nadu Acquisition of Land for Harijan Welfare Scheme Act, 1978 (T.N Act. 31/78)
2a	Huluvadi G. Ramesh, J.	AG & OT Matters (On Wednesdays from 3.30 p.m. to 4.45 p.m.)
2b	G. Jayachandran, J.	When Division Bench is not Sitting, Second Appeals – up to the year 2005
3	S. Manikumar, J. and V. Bhavani Subbaroyan, J.	Appeals / Writ Appeals relating to decisions of Tribunals, other than Central Administrative Tribunal, Writ Appeals and Appeals relating to Tax Matters, other than Income Tax to be heard by a Division Bench of the High Court. Criminal Appeals - relating to Crime against Women, to be heard by a Division Bench
3a	V. Bhavani Subbaroyan, J.	When Division Bench is not sitting, WritPetitions - ready for hearing and Contempt Petitions up to the year 2005
4	A. Selvam, J. and Kalaiyarasan, J.	Habeas Corpus Petitions - Admission and Final P. Hearing, Criminal Appeals to be heard by a Division Bench - All Stages

4a	P. Kalaiyaran, J.	When Division Bench is not sitting, Old Criminal Appeals
5	Nooty. Ramamohana Rao, J. and M. Dhandapani, J.	Writ Petitions to be heard by Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court. Writ Appeals which are ready for hearing irrespective of Classification
5a	M. Dhandapani, J.	When Division Bench is not sitting, Old Writ Petitions upto the year 2008
6	M. Venugopal, J. and P.D. Audikesavalu, J.	Writ Petitions relating to Caste/Community Certificates to be heard by a Division Bench, Writ Petitions to be heard by but not assigned to any other Division Bench - All Stages
6a	M. Venugopal, J.	When Division Bench is not sitting, Old Civil Revision Petitions
6b	P.D. Audikesavalu, J.	When Division Bench is not sitting, Criminal Original Petitions (u/s.482 of CrI.PC) (Old cases)
7	R. Subbiah, J. and A.D. Jagadish Chandira, J.	First Appeal - Admission of Appeals under Order 41, Rule 1 of the Civil Procedure Code and Civil Miscellaneous Appeals - All Stages
7a	A.D. Jagadish Chandira, J.	When Division Bench is not Sitting - Criminal Original Petitions (u/s.482 of CrI.PC) (Old cases)
8	Rajv Shakhder, J. and Abdul Qudhose, J.	Original Side Appeals not assigned to any other Bench, including Appeals arising out of Interlocutory Orders passed on the Original Side of the High Court
8a	Abdul Qudhose, J.	When Division Bench is not sitting Writ Petitions - Old Cases
9	M. Sathyanarayanan, J. and N. Seshasayee, J.	Writ Appeals / Appeals / Writ Petitions to be heard by a Division Bench relating to Land and Land Acquisition, Municipal and Local Authorities, Unauthorized Constructions and Encroachments, including C.M.D.A.
9a	N. Seshasayee, J	When Division Bench is not sitting Civil Miscellaneous Appeals - Old Matters
10	C.T. Selvam, J	Criminal Appeals and Criminal Revisions up to the year 2010
11	N. Kirubakaran, J	Writ Petitions - relating to School Education - Admission and All Stages

12	T.S. Sivagnanam, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, MV Tax, Customs and Central Excise, Prohibition and Excise) - Admissions and All Stages
13	M. Duraiswamy, J	Writ Petitions - relating to the matters which are not assigned to any other Bench - Admissions and All Stages up to the year 2014 in the above category
14	K. Ravichandrababu, J	Writ Petitions - relating to Higher Education and Technical Education - Admissions and All Stages
15	S. Vimala, J	Civil Miscellaneous Appeals (MACT Cases) - Admissions and All Stages
16	P.N. Prakash, J	Anticipatory Bail and Bail Applications
17	K. Kalyanasundaram, J	Civil Suits - All Stages (including connected Original Applications and Applications thereto and also including undefended Board and Framing Issue Stage - from the year 2014, Original Petitions (other than Arbitration Matters, Civil Suits relating to Trade Mark, Patents and Copyrights Act)
18	S. Vaidyanathan, J	Writ Petitions - which are ready for hearing irrespective of classification. Second Appeals (hearing and Final Disposals)
19	V.M. Velumani, J	Civil Revisions Petitions - up to the year 2012 - All Stages
20	D. Krishnakumar, J	Second Appeals - Admission and All Stages from the year 2015 Writ Petitions relating to - Co-operative Societies - Admissions and All Stages
21	M.V. Muralidaran, J	Writ Petitions(all Service and Labour matters relating to Education Institutions) - up to the year 2013
22	N. Authinathan, J	Criminal Appeals - Admissions Criminal Appeals from the year 2016 - All Stages
23	V. Parthiban, J	Writ Petitions relating to Labour and Service up to the year 2014 - All Stages
24	R. Subramanian, J	First Appeal Suits filed under Order 41, Rule 1 of the Civil Procedure. Civil Miscellaneous Appeals (other than MACT cases) - Admissions and All Stages

25	M. Govindaraj, J	Civil Revisions Petitions - Admission and All Stages from the year 2013. Civil Miscellaneous Second Appeals and Transfer Civil Miscellaneous Petitions
26	R. Suresh Kumar, J	Criminal Revision - Admissions and All Stages from the year 2015 Criminal Appeals - from the year 2011 to 2015 - All Stages. Criminal Appeals (the Cases relating to the crime against Women)
27	M.S. Ramesh, J	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) - Admission and Final hearing and Criminal Original Petitions from the year 2015 onwards
28	S.M. Subramaniam, J	Writ Petitions - relating to Labour and Service Matters -Admission and All Stages from the year 2015 in the above category
29	Anita Sumanth, J	Civil Suits relating to Trade Mark, Patents and Copyrights Act - from the year 2014, Arbitration Matters including petitions under Section 11
30	S. Baskaran, J	Second Appeals - up to the year 2014 - All Stages
31	P. Velmurugan, J	Admission and Final hearing in CBI & Prevention of Corruption Act Cases (Criminal Appeals, Criminal Revisions, Criminal Original Petitions & Writ Petitions (Cr.PC)
32	C.V. Karthikeyan, J	Civil Suits - All Stages (including connected Original Applications & Applications thereto and also including Undefended Board & Framing Issues stage, Civil Suits - Trade Mark, Patents & Copyrights Act - up to the year 2013, Testamentary Original Suit and Original Matrimonial Suit and Insolvency Petitions. Company Appeals and Company Petitions.
33	RMT. Teekaa Raman	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), Writ Petitions (Cr.PC) - up to the year 2014 - All Stages Criminal Revision from the year 2011 to 2014

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- All Writ Petitions in which the vires of any statute/statutory provision/statutory rule/statutory regulation is under challenge shall be listed before the Hon'ble First Division Bench.
- Contempt Matters relating to orders of Hon'ble Single Judges who are no longer in Office shall be heard by the Bench having determination in respect of the proceedings giving rise to the order of which violation is alleged.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//